



KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
THIRTEENTH SESSION
(Adjourned Meetings)

**THE INSTITUTE OF TRANS-DISCIPLINARY HEALTH SCIENCES AND
TECHNOLOGY (AMENDMENT) BILL, 2017**
(L.A. Bill No. 6 of 2017)

A Bill to amend the Institute of Trans-disciplinary Health Sciences and Technology Act, 2013.

Whereas it is expedient to amend the Institute of Trans-disciplinary Health Sciences and Technology Act, 2013 (Karnataka Act 35 of 2013), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-eighth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Institute of Trans-disciplinary Health Sciences and Technology (Amendment) Act, 2017.

(2) It shall come into force at once.

2. Amendment of the title, long title and preamble.- In the Institute of Trans-disciplinary Health Sciences and Technology Act, 2013 (Karnataka Act 35 of 2013) (hereinafter referred to as the Principal Act),-

- (i) in the title, for the word "Institute" the word "University" shall be substituted;
- (ii) in the long title and preamble, the words "as an institute" shall be omitted;

3. Amendment of section 1.- In section 1 of the Principal Act, in sub-section (1), for the word "Institute" the word "University" shall be substituted.

4. Substitution of Expressions.- In the Principal Act,-

- (i) for the word "Director" wherever it occurs, the words "the Vice Chancellor" shall be substituted;
- (ii) for the word "Dean" wherever it occurs, the words "Dean cum Advisor" shall be substituted; and
- (iii) for the word "Institute" wherever it occurs, the word "University" shall be substituted.

5. Amendment of section 2.- In section 2 of the principal Act,-

- (i) for clause (1), the following shall be substituted, namely:-
"(1) "Academic, research and outreach council" means the Academic, research and outreach council of the University established under section 25";
- (ii) after clause (7), the following shall be inserted, namely:-
"(7-a) "Chief Programme Officer (CPO)" means a person appointed by the Vice-Chancellor of the University".
- (iii) for clause (10), the following shall be substituted, namely:-

"(10) "Dean cum Advisor" means the Dean cum Advisor of a school;
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- (iv) for clause (11), the following shall be substituted, namely:-
"(11) "Vice Chancellor" means the Independent Person nominated and appointed by the Chancellor and Board of Governors as the Vice Chancellor of the University, responsible for the overall functioning of the University"
- (v) clause (18), shall be omitted.;
- (vi) for clause (19), the following shall be substituted, namely:-
"(19) "School" means a major Academic Unit or a constituent centre functioning under the University which deals with a specialised area related to Trans Disciplinary Studies"; and
- (vii) for clause (22), the following shall be substituted, namely:-
"(22) "Trans-disciplinary health Sciences" means the Indian traditional health sciences and other systems of knowledge including; Biomedicine, life science, social sciences, environmental studies, design, architecture, performing and fine arts, cinema, engineering and management and policy studies."

6. Amendment of section 6.- In section 6 of the principal Act, clause (b) and (c) shall be omitted.

7. Amendment of section 7.- In section 7 of the principal Act,-

- (i) for clause (iv), the following shall be substituted, namely:-
"(iv) to focus on Indian Traditional Health Sciences, Biomedicine, life Sciences, Social Sciences, Environmental Studies, Design, Architecture, Performing and Fine Arts, cinema, Engineering, Management and Policy Studies to develop a resource center of high quality"
- (ii) for clause (vii), the following shall be substituted, namely:-
"(vii) to undertake programmes for development and training of faculty and researchers of the University and to design and implement innovative Under Graduation and Post Graduation programmes in partnership with any other University or Institute or Organization."

8. Amendment of section 8.- In section 8 of the principal Act, for clause (b), the following shall be substituted, namely:-

"(b) to develop innovation patterns of education in under graduation and post graduation, health science education, in all its branches and in physical and biological sciences, humanities, social sciences, cinema, environmental studies, design, architecture, performing and fine arts, engineering, management and policy studies of high standards;"

9. Amendment of section 12.- In section 12 of the principal Act,-

- (i) for clause (iv), the following shall be substituted, namely:-
"(iv) Conservation of natural medicinal resources and environmental studies";
- (ii) for clause (v), the following shall be substituted, namely:-
"(v) Indian Traditional health sciences, Biomedicine, Life sciences, Design, Architecture and Engineering";
- (iii) for clause (vi), the following shall be substituted, namely.-

"(vi) Social sciences, humanities, performing and fine arts cinema and management and policy studies"; and

(iv) for clause (viii) the following shall be substituted, namely:-

"(viii) Schools shall be headed by Deans cum Advisors".

10. Amendment of section 14.- In section 14 of the principal Act, after clause (iv), the following shall be inserted, namely:-

"(iv-a) Chief Programme Officer"

11. Amendment of section 16.- In section 16 of the principal Act, in sub-section (3), in clause (i), for the word "function", the words "nominate his representative" shall be substituted;

12. Amendment of section 17.- In section 17 of the Principal Act, in sub-section (3), for the words, brackets and letters "the registrar (COO & R)" the words, brackets and letters "the registrar (COO and R) and Chief Program Officer (CPO)" shall be substituted.

13. Insertion of new section 19-A.- After section 19 of the principal Act, the following shall be inserted, namely:-

"19-A. Chief Programme Officer.- The Chief Programme Officer shall be responsible for co-ordinating the research, education and outreach activities of the schools of the University".

14. Amendment of section 22.- In section 22 of the Principal Act,-

(i) for clause (iii), the following shall be substituted, namely:-

"(iii) Academic, Research and outreach Council"

(ii) Clause (iv) shall be omitted.

15. Substitution of section 25.- For section 25 of the principal Act, the following shall be substituted, namely:-

"25. The Academic, research and outreach council.- (1) The Academic, research and outreach council shall consist of the following, namely:-

- (i) The Vice-Chancellor - Chair -person
- (ii) The Dean cum Advisor – Member
- (iii) The Chief Operating officer and Registrar (COO&R) - Secretary
- (iv) The Chief Programme Officer - Member
- (v) Such other members as may be specified by the Board of Management.

(2) The Academic, research and outreach council shall be the principal academic body of the University and shall exercise general supervision over the academic policies of the University."

16. Omission of section 26.- Section 26 of the principal Act, shall be omitted.

17. Amendment of section 32.- In section 32 of the principal Act, in clause (iii), for the words and letters "Director, COO&R", the words and letters "the Vice Chancellor, the Chief Operating Officer, Registrar (COO and R), the Chief Programme Officer" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Institute of Trans-disciplinary Health Sciences and Technology Act, 2013 (Karnataka Act 35 of 2013) to make certain provisions to improve the functionality and efficiency of the Institute for Trans-disciplinary Health Sciences and Technology as a University.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

K.R.RAMESH KUMAR
Minister for Health and Family Welfare

S. Murthy
Secretary (I/C)
Karnataka Legislative Assembly

ANNEXURE

EXTRACT FROM THE INSTITUTE OF TRANS-DISCIPLINARY HEALTH SCIENCES AND TECHNOLOGY ACT, 2013 (KARNATAKA ACT 35 OF 2013)

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THE INSTITUTE OF TRANS-DISCIPLINARY HEALTH SCIENCES AND TECHNOLOGY ACT, 2013

An Act to establish and incorporate in the State of Karnataka a university of unitary in nature as an institute in Private Sector to promote, conceptualize and bring about a paradigm shift in the field of health sciences through development of outstanding leadership, research,

knowledge and ideas for trans-disciplinary health sciences and technology and allied sectors and for matters connected therewith or incidental thereto;

Whereas it is expedient to establish and incorporate in the State of Karnataka a university of unitary in nature as an institute in private sector to promote, conceptualize and bring about a paradigm shift in the field of health sciences through development of outstanding leadership, research, knowledge and ideas for trans-disciplinary health sciences and technology

And allied sectors and for matters connected therewith or incidental thereto;

Be it enacted by the Karnataka State Legislature in the sixty fourth year of the Republic of India as follows:-

CHAPTER – I PRELIMINARY

1. Short title, extent and commencement.- (1) This Act may be called The Institute of Trans-disciplinary Health Sciences and Technology Act, 2013.

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2. Definitions.- In this Act, unless the context otherwise requires,-

(1) “Academic Council” means the Academic Council of the Institute constituted under section 25;

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(7) “Chief Operating Officer & Registrar – (COO&R)” means the person nominated and appointed by the Director for the institute;

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(10) “Dean” means the Dean of a School;

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(11) “Director” means the independent person nominated and appointed by the Chancellor and Board of Governors as the Director of the Institute, responsible for the overall functioning of the Institute;

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(18) “Research Council” means the Research Council created by the Board of Management to guide research in the Institute as specified in section 26;

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(19) “School” means a major academic unit functioning under the Institute which deals with a specialized area related to Ayurveda Trans-disciplinary medicine and modern knowledge systems;

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(22) “Trans-disciplinary health sciences” means the interface of any of the Indian traditional health sciences with other systems of knowledge including; Biomedicine, life sciences, social sciences, engineering, and management studies;

(i) to function as the head of the Board of Governors;

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17. The Director.-

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(3) The Director shall nominate and appoint the chief operating officer and the registrar (COO&R) for the institute. The Director is responsible for approving appointments of all Deans and senior faculty of the Institute, based on the recommendations received by committees appointed by the Director for this purpose. The Director shall exercise such other powers and perform such other duties as may be laid down by the Statutes and Regulations. The services of the Director can be terminated by the Chancellor with the approval of the Board of Governors and Chancellor after following the principles of natural justice and after providing an opportunity to present his case including for termination on disciplinary grounds. The Director shall preside at the convocation of the Institute in the absence of the Chancellor and visitor.

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22. Authorities of the Institute.- The following shall be the authorities of the Institute, namely:-

(i) The Board of Governors;

(ii) The Board of Management;

(iii) The Academic Council;

(iv) Research Council;

(v) The Finance Committee; and

(vi) Such other authorities as may be declared by the Board of Management to be the authorities of the Institute.

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25. The Academic Council.- (1) The Academic Council shall consist of the following, namely:-

(i) The Director - Chair Person

(ii) The Deans - Members

(iii) The COO&R - Secretary

(iv) Such other members as may be specified by the Board of Management.

(2) The Academic Council shall be the principal academic body of the Institute and shall, and exercise general supervision over the academic policies of the Institute.

26. The Research Council.- (1) Research Council shall be the Principal Research Committee of the Institute and shall provide the larger holistic vision of the kind of research to be undertaken by the Institute, including prioritization of the research areas. Research Council shall co-ordinate and exercise general supervision over the Research policies of the Institute.

(2) The Research Council shall consist of the following, namely:-

(i) The Director - Chair Person

(ii) The Deans - members

(iii) Such other members as may be specified by the Board of Management.

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32. Statutes.- Subject to the provisions of this Act, the Statute may provide for any matter relating to the Institute and staff, as decided by the Board of Management with approval of the Board of Governors. The Statutes may pertain to the following matters, namely:-

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(iii) the terms and conditions of appointment of the Director, COO&R, and the Finance Officer and their powers and functions;

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